

# HIGH COURT OF CHHATTISGARH, BILASPUR

## Amendment Order

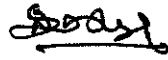
No. 8818 /Checker  
III-1-3/2002

Bilaspur, dated 23<sup>rd</sup> August, 2019

Hon'ble the High Court has been pleased to amend the Criteria for the assessment of the work done by the Judicial Officers in the registry circular No. 3817/III-1-3/2002 dated 13/05/2015 in the following manner:-

Sl. No.	Subject	Amendment	Units
1.	Criteria for HJS under the heading <b>CRIMINAL</b> , after Sl. No. 2(g).	2(h) - Remand application filed before Special Courts (HJS)	0.5 unit subject to maximum of 5 units in a month.
2.	Criteria for HJS under the heading <b>CRIMINAL</b> , after Sl. No. 7.	8.- Order u/s 451, 457 Cr.P.C. for custody & disposal of property in pending trial when contested	1 unit
3.	Criteria for HJS under the heading <b>OTHER WORK</b> , at Sl. No. 3- Lok Adalat.	3. Lok Adalat- In place of old criteria.	One unit for each disposed of case, subject to maximum of 20 units.
4.	Criteria for LJS under the heading <b>OTHER WORK</b> , at Sl. No. 1- Lok Adalat.	1. Lok Adalat- In place of old criteria.	One unit for each disposed of case, subject to maximum of 20 units.
5.	Under the heading <b>GENERAL NOTES</b> , after Sl. No. 12.	13.- Miscellaneous Proceedings for recovery of fine.	1 unit (Per Case)

The above amendment shall be applicable w.e.f. order date.

  
23.08.19

(Neelam Chand Sankhla)  
Registrar General